

1/19.8.2002 For want of time, be listed for hearing  
on 26.8.2002.

skj Jawashwar M ( S. Jha )/M(A) ( B.N.Singh Neelam )/VC

2/26.08.2002 : At the request of L/c. for the applicant, be listed on 28.08.2002 for hearing.

skj ( S.Jha )/M(A) ( B.N.Singh Neelam )/VC

3/28.8.2002 For want of time, be listed for hearing on 9.9.2002.

skj Jawashwar M ( S. Jha )/M(A) ( B.N.Singh Neelam )/VC

4/9.9.2002 Shri D.Choudhary, 1d. counsel for the applicant.

Today the matter is listed for show-cause notice to the respondents. Perused the record of CCPA. Nowhere it has been ~~not~~ incorporated as to on what date the order passed in Q.A. has been communicated to the respondents, which is stated to have been communicated to the respondents side. By looking into the record it transpires that in Q.A., Shri H. P. Singh, the 1d. ~~ASC~~ represented the respondents. It is for the respondents' lawyer as to <sup>certify</sup> as to when the order so passed in Q.A. was communicated to the respondents. Shri H. P. Singh is absent today. Let it be listed for hearing on 19.9.2002 on that date Shri H. P. Singh, ~~ASC~~ will be heard.

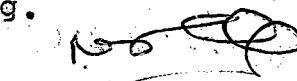
MPS.

( B.N.Singh Neelam )/VC

5/19.09.2002 : Mr. D. Choudhary, for the applicant.

At the request of L/c for the applicant, be listed on 30.09.2002 for hearing.

skj

  
(L.R.K. Prasad) /M(A)

6/30.09.2002 : Both sides are present.

Be listed on 04.10.2002 for hearing.

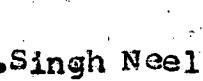
skj (S.Jha) /M(A)

  
(B.N. Singh Neelam) /VC

7/04.10.2002 : Both sides are present.

At the request of L/c for the applicant, be listed on 08.10.2002 for hearing.

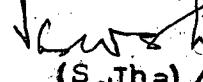
skj (S.Jha) /M(A)

  
(B.N. Singh Neelam) /VC

8/08.10.2002 : Both sides are present.

For want of DB, be listed on 01.11.2002 for hearing.

skj

  
(S.Jha) /M(A)

9./ 1.11.2002. On the request made by Shri D. Choudhary, the counsel for the applicant, list it on 15.11.2002 for hearing.

/CSS/

  
(S. DOGRA) /M(J)

  
(L.R.K. PRASAD) /M(A)

Notice issued  
on 3/11/02  
by

10/15, 11, 02

Shri D. Choudhary, counsel for the applicant.

This CCPA is so filed in connection with original application no. 80/96 being heard also alongwith OA-624/95, disposed of on 13.11.2001. On last occasion on 09.09.2002, the applicant was directed as to satisfy relating to the date of communication of the order so made to the alleged contemners. Today in support of that, photostat copy of the letter communicating the order to the alleged contemners sent in registry cover dated 23.11.2001 filed. This document so filed be kept on record and shall remain part of the file.

Heard id. counsel for the applicant.

Issue show cause notice as to why contempt be not initiated made returnable within six weeks. The 1d. counsel for the applicant as to take steps within five days from today. Be listed on 05.02.2003 for hearing.

SRK/

(L.R.K. Prasad) M(A)

(B.N.Singh Neelam) / V.C.

11

5.2.03

CM

None for the parties because of Lawyers absenting from work today in protest of alleged murder of an Advocate. Be listed on 26.3.2003 for hearing.

*L.R.K.Prasad*

*BN*

(L.R.K.Prasad) M/A

(B.N.Singh Neelam) VC

1/14.2.2003

For want of time, be listed for hearing on 21.2.2003.

MES.

*Shyama Dogra*  
(Shyama Dogra) M(J)

*Sarweshwar Jha*  
(Sarweshwar Jha) M(A)

13/21.02.2003 : Mr. D.Choudhary, counsel for the applicant. Mr. V.M.K.Sinha, SSC for the respondents.

Heard both the learned counsel appearing on behalf of the parties. It transpires that notices were so issued and show cause was so also filed on behalf of the alleged contemnors. Today, at the very outset, it is pointed out that since the order so passed in the OA has been complied with, the applicant be permitted to withdraw the instant contempt petition so filed to which Mr. V.M.K.Sinha, the 1d. SSC has no objection.

That being the position, the notices so issued to the alleged contemnors stands discharged and this contempt petition is accordingly disposed of.

skj

*Sarweshwar Jha*  
(Sarweshwar Jha)  
Member (A)

*BN*  
(B.N.Singh Neelam)  
Vice-Chairman